CIN: U40109TG2000FTC034990



Ref: - GEPL/2021-22/CERC/20220215 Date: 15.02.2022

To,

The Secretary,

Central Electricity Regulatory Commission, 3rd & 4th Floor, Chanderlok Building, 36,

Janpath, New Delhi-110001

Subject:- Comments /Observations/Suggestion sought by CERC on Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2021

Dear Sir,

At the outset, we extend our gratitude to hon'ble Central Electricity Regulatory Commission for inviting Comments/Suggestions/Observations on Draft Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2021. We wish to submit our observations/comments and objections/suggestions as attached herewith.

We humbly request the hon'ble Commission to favourably consider our comments/suggestion in larger interest of Stakeholders.

Thanking You,

For M/s GREENKO ENERGIES PRIVATE LIMITED

Y.K Sehgal

Authorised Signatory



Sr.	Clause no.	Existing Clause	Revised Clause / New Clause	Rationale
No.				
1	2.1 (b)	"Associated Transmission		It is requested that creation of transmission line and
		System" or "ATS" for		additional transmission infrastructure beyond the
		Applicant(s) for Connectivity		substations should not be make part of "ATS", as it
		means the ATS as		would increases the Conn BG II requirement, which
		determined in accordance		need to be furnished by the Applicant as per the
		with		provision of Regulation.
		Regulation 6 of these		
		regulations;		Instead of ATS, it is requested to make system beyond
				ISTS pooling Substation as a part of strengthening
				scheme.
Provis	ions related to	o Clause 4 - Eligibility for Conne		
	4.1 (b)	Captive generating plant		The relevant classification under this discussion is either
		with capacity for injection to		the technology-type (i.e. Renewable / Renewable with
		ISTS of 50 MW and above;	injection to ISTS of 50 MW and above;	Storage / Standalone ESS) or the mode of connectivity
				(Individual / with Lead Generator / through electrical
				system of a generating station)
				However, "Captive" is a classification based on
				fulfilment of ownership + consumption criterion set out
				in the Electricity Rules.
				Moreover, each of the other defined types of entities
				defined under 4.1 (a), 4.1 (c), 4.1 (e) can also be
				"Captive". In such case, there will be challenge in



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NO.				whether considering such station under 4.1 (b) or 4.1 (a) / (c) / (e).
2	4.1 (E)	Provided that such an entity applying for grant of Connectivity to ISTS has an agreement with the <u>said</u> generating station to share <u>its electrical system</u> and dedicated transmission lines, if any	Provided that such an entity applying for grant of Connectivity to ISTS has an agreement with the <u>said generating station / ESS to share its electrical system</u> and dedicated transmission lines, if any	Slightly modification is desired, as in few instances, REGS/RGHS/Generating Station may also ask for Grid Connectivity with electrical system of Standalone Energy Storage system. In such scenario, agreement between ESS and REGS/RGHS/Generating Station are required to be executed and provided to CTU for grant of Connectivity.
3	4.1 (f)	New Incorporation under Connectivity applicant category	(f) Bulk Consumer with a contracted capacity of 50 MW and above individually or aggregating 50 MW through same group of companies, one such consumer can function as lead consumer.	Bulk Consumers are required to be included in the applicant list for Connectivity. It is to be noted that Regulation has included Bulk Consumer under GNA category list, but not included in Clause 4.1, though, clause 12.5 necessitate the requirement of Grid Connection for Bulk Consumer with ISTS network. Additionally, Explanatory Memorandum has clarified with the reason that GNA implicitly contains Connectivity itself. It is to be noted that Bulk consumers are required to be furnish various details, such as type of load, connection details, contracted demand, voltage level for physical connection at which connectivity is



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				desired etc. As, these details are necessary for interconnection, Hence, it is requested that Connectivity has to be kept for bulk consumers too, though BG requirements and connectivity related charges may be exempted.
				Additionally, it is requested that individual consumer having less than 50 MW load, but aggregately, through group of consumers under same group of companies, having load more than or equal to 50 MW, should be made eligible for ISTS Grid connection.
4	4.4	Additional Clause Insertion	Notwithstanding anything contained in Clause 4.1, grant of grid connectivity through Lead Generator/ Lead ESS may also be permitted with allocation of additional terminal bay at ISTS substation to Lead generator/Lead ESS and Lead generator shall also be allowed to enhance its internal electrical system including dedicated transmission line to accommodate enhanced grid connectivity.	While applying connectivity, there may be requirement of strengthening of internal electrical system/dedicated transmission infrastructure including terminal bay at ISTS S/S. Therefore, while sharing the connectivity through Lead ESS/ Lead REGS, there may be situation when internal strengthening / allocation of additional bay by CTU may be required. In view of above, it is requested to be permitted.
Provis	ions related t	o Clause 5- Application for Grar	·	
5	5.1	An Applicant, which is a generating station including	An Applicant, which is a generating station including REGS, shall apply for grant of	Definition of Renewable Energy Generating Station includes both RE sources integrated with and without



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No.				
		REGS, shall apply for grant of	Connectivity to the Nodal Agency for the	energy storage solutions. While system without ESS
		Connectivity to the Nodal	quantum equal to the installed capacity of	requires connectivity to the extent of Installed capacity,
		Agency for the quantum	the generating station	systems with ESS at few instances may not require
		equal to the installed		connectivity for the whole installed capacity, during
		capacity of the generating	Provided that if such an Applicant is a REGS	such instances, part of the generation may get stored
		station	based on a renewable source of energy	during peak generation for utilization at later stage,
			with Energy Storage System, it may apply	depending on the application. Similarly, there may be
		Provided that if such an	for grant of Connectivity for a quantum less	cases, where Renewable sources integrated with ESS
		Applicant already has	than or equal to the installed capacity.	injects into grid for less quantum than installed capacity.
		Connectivity to intra-	Provided that if such an Applicant already	
		State transmission system	has Connectivity to intra-	In most of cases, injection into grid would be a function
		for part of its installed	State transmission system for part of its	of Renewable installed capacity and capacity of Energy
		capacity, it may apply for	installed capacity, it may apply for	Storage Solution.
		Connectivity to the ISTS for a	Connectivity to the ISTS for a quantum not	
		quantum not exceeding the	exceeding the balance of the installed	Illustration for Solar Projects integrated with ESS are as
		balance of the installed	capacity;	under:
		capacity;	Provided further that if such an Applicant	
		Provided further that if such	is a Renewable Hybrid Generating Station,	Installed capacity of Solar – 2500 MW
		an Applicant is a Renewable	or Renewable Energy Generation Station	Installed capacity of ESS – 1000 MW/4000 MWh
		Hybrid Generating Station, it	with Storage, it may apply for grant of	As per current clause, such applicant must apply for
		may apply for grant of	Connectivity for a quantum less than or	Connectivity for quantum equal to 3500 MW, though,
		Connectivity for a quantum	equal to the installed capacity.	the injection into grid depends upon the type of
		less than or equal to the		contract from the projects (It could be peak hour supply
		installed capacity.		from RE sources or Renewable Energy – Round the



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No.				
				Clock supply). Flexibility must be given to applicant to
				choose the quantum of outflow from the projects.
				Moreover, such provision is already available for RHGS.
				This optimization in connectivity quantum would
				further help to optimize the subsequent transmission
				capacity needs to be developed. In view of same, it is
				requested to suitably amend the Clause to incorporate
				the desired changes.
6	5.2	Notwithstanding anything	Notwithstanding anything contained in	In such scenario, it again falls into priority-based
		contained in Regulation 5.1,	Regulation 5.1, a generating station, with	connectivity system of CTU, to avoid the same, it is
		a generating station, with	prior approval <u>intimation</u> to CTU, shall be	requested that provisions related to information shall
		prior approval of CTU, shall	eligible to add, within the quantum of	have to be kept instead of approval as long as outflow
		be eligible to add, within the	Connectivity granted to it, additional	shall remain same.
		quantum of Connectivity	generation capacity, including ESS, and for	
		granted to it, additional	this purpose, the generating station shall	
		generation capacity,	apply inform to CTU.	
		including ESS, and for this		
		purpose, the generating		
		station shall apply to CTU,		
		along with non-refundable		
		application fee of Rs 3 lakh		
		along with applicable taxes;		



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No.				
7	Additional		Provided further that enhancement in	It also includes of such cases, wherein strengthening of
	provision		internal transmission system including	dedicated transmission line or addition in dedicated line
	insertion		dedicated transmission line and additional	and terminal bay at ISTS S/s is required to cater the
	under		terminal bay may be required for this	increased quantum in connectivity due to new
	Clause 5.6		purpose and same shall permitted under	application on the electrical system of already
			current provision.	connectivity grantee.
8	Clause 5.9	Insertion of Additional	The Applicants who have been granted	It is highly recommended that flexibility has to be
	(New	Clause	Connectivity to ISTS for the generation	provided to developer to change the source after grant
	Clause)		projects based on particular renewable	of connectivity, with proper intimation to CTU.
			energy source(s) or ESS may, for the same	In case of generating station including REGS and ESS
			capacity of connectivity granted, change	which has already been granted connectivity shall have
			to another renewable energy source(s) /	flexibility to change source as long as the total quantum
			or ESS in part or full, under intimation to	of connectivity shall remain unchanged.
			CTU. In such cases, CTU shall incorporate	
			the necessary change in connection	
			agreement.	
			This may be also be granted while	
			processing of application.	



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No.						
		Clause 6 & 7; Interconnection Study by Nodal Agency and ATS and In Principle Grant of Connectivity by the Nodal Agency:				
8	1. Inter	1. Interconnection study needs to be carried out as per clause 6, wherein ATS requirement may be assessed and Grid Connectivity will be				
	awa	ded to Generator in accordar	ice with clause 7, based on such ATS assess	sment. Such ATS may not be at immediate connectivity		
	•	,		e that immediate connectivity may be feasible, but as ATS		
	•	, -	· -	granted to generator under current provisions and hence		
	CTU	will not allow interconnection	till ATS beyond pooling station will get const	ructed.		
	Addi	tionally, under current provisio	ns of regulations, T-GNA shall not be granted	d to generator.		
	l l a sa		S	T CNA should be allowed with ATC source and		
		e, under such scenario, Grid C GNA becomes effective.	connectivity has to be granted and power lic	ow under T-GNA should be allowed until ATS comes and		
			f agreemination in a of ATC montious only for DECC			
		·		S/ RHGS/ ESS and respective generation/ energy storage,		
	·			reating new pooling stations from various locations such		
				d Storage Projects (PSP) is planned. It will help in rapid has to be created, wherein RE and ESS developers have		
		ugged in their generation.	ESS HIStaliation in the country. Such system	Thas to be created, wherein he and ESS developers have		
Provisio		Clause 8- Connectivity Bank Gu	arantoo			
9	Clause 8	•	arantee	It is nowing out to be promised that Commontivity about		
9	Clause 8	Connectivity bank Guarantee:		It is pertinent to be mention that Connectivity should		
		Guarantee:		not be treated differently for Projects awarding		
		DC magnified without		connectivity with ATS and without ATS, it's a		
		BG required without Associated Transmission		discriminatory approach for awarding connectivity based on ATS and non ATS.		
				based on ATS and non ATS.		
		System (ATS):		In many cases developers weit for any other developers		
				In many cases, developers wait for any other developer		
		• Conn-BG-1: Rs. 50 lakhs		to grant connectivity based on ATS, and when such		



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No.				
		• Conn- BG-2:		grantee furnish the BG to CTU corresponding to ATS,
		o 132 kV – Rs. 2 Cr.		after those other developers will approach CTU for
		o 220 kV – Rs. 3 Cr.		award of connectivity. As in this case, they don't have
		o 400 kV – Rs. 6 Cr.		to submit BG with respect to ATS.
		o 765 kV – Rs. 12 Cr.		Hence, we request that identical approach for both the
		•Conn BG − 3: Rs. 2 Lakh/		category of consumers, with ATS and without ATS, is
		MW		required to be create., wherein similar BG on the basis
				of per MW has to be furnished by every developer.
		BG requirement with		Further, it is requested that the projects having
		Associated Transmission		PPA/LOA and the projects, which are in advanced stage
		System (ATS):		development have to be exempted from the burden of
				BG submission, as these projects have PPA/LOA.
		• Conn – BG -1: Rs. 50 Lakhs		Similar to above, projects which are in advanced
		• Conn − BG − 2: Estimated		advance stage of development and qualified certain
		Cost for ATS.		milestones like Land Acquisition, Award of ~10 % of
				work, water approval, such projects have to exempted
				from the BG submission.
				We understand that BG's requirement is for such
				projects are required to be exempted.
Provis	sions related t	o Clause 10- Connectivity Agree	ement	
10	Clause	An entity which has been		It is requested that connection details such as technical
	10.1	intimated the final grant of		connection data, inter-alia, generator data for fault
		Connectivity, shall furnish		studies, dynamic simulation data, details of data and
		technical connection data,		voice communication must make part of Conn 5 & 6.



Sr.	Clause no.	Existing Clause	Revised Clause / New Clause	Rationale
No.				
		inter alia, generator data for		Instead of asking upfront at the time of connectivity
		fault studies, dynamic		agreement, such studies and details must be asked in
		simulation data, details of		later stage, before 1- 2 months of physical connection
		data and voice		as current practise.
		communication, to the		
		Nodal Agency as stipulated in		
		the Detailed Procedure for		
		Connectivity and GNA issued		
		in accordance with		
		Regulation 39.1.		
Provis	sions related t	o Clause 12- Dedicated Transm	ission line and bays	
11	Additional		Pumped Storage Projects/ Large Hydro	One of the rationales for designing the Draft GNA is to
	Clause/		Projects of 250 MW and above shall not be	enable the seller to compete purely on the basis of
	Additional		required to construct a dedicated line to	energy charges and efficiency. Therefore, in case any
	insertion		the point of connection and such stations	generator has to lay down dedicated transmission
	under		shall be taken into account for	would have to locate its plant in such a way that
	Clause no.		coordinated transmission planning by the	dedicated line would be of minimum length.
	12		Central Transmission Utility and Central	
	Dedicated		Electricity Authority	Further, CEA has developed Green Energy Corridor
	Transmissi			along with pooling station to evacuate power from
	on line &			areas enriched with Renewable Energy resources. It is
	Bay			to be noted that these areas were too far ISTS network.
				Aforesaid approach has brought up transmission
				network in close proximity of RE generation and



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No.				
				developers not required to develop long transmission
				lines and have to just plug and play. Hence, Dedicated
				transmission line lengths of such projects effectively
				reduced. However, in case of a Pumped Storage
				Project, which is location specific as well as highly
				capital intensive and in most of cases are far away from
				ISTS network. Construction of long-distance dedicated
				transmission line, more than ~ 100 KM, creation of such
				dedicated transmission line is itself capital intensive,
				would be detrimental factor in promotion of PSP, which
				are very much essential to integrate large scale of
				Renewable Energy.
				In view of above, it is suggested that as provided in the
				Connectivity Regulation dated 7th August 2009,
				wherein it was mandated to provide Grid Connectivity
				at the door step of thermal power projects having
				capacity more than 500 MW, and hydro generating
				station of 250 MW.
				It is also be noted that the Ministry of Power (MOP),
				Office Memorandum dated 8 th March 2019 on
				measures to promote hydro power sector, wherein one
				of the promotional measures mandated budgetary
				support for creation of infrastructure such as roads /
				bridges for development of large hydro power including



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No.				
				pumped storage projects. Hence, a similar support is
				also required to be provided by reducing dedicated
				transmission infrastructure bringing ISTS system at door
				step of LHP/PSP.
				Considering above, it is suggested that the hon'ble
				Commission to incorporate this additional clause in the
				GNA regulation, which was earlier in Grid Connectivity
				2009 regulation regarding length of dedicated
				transmission line for LHP/PSP Projects should not be
				more than ~10 - 15 Km as long distance of dedicated
				line may increase the project capital cost and leave
				many resources rich locations unviable.
12	12.5	In case of an entity covered	In case of an entity covered under	It is requested that award of construction of such
		under Regulation 17.1(iii),	Regulation 17.1(iii), the line to connect	Transmission lines has to be given to PGCIL directly
		the line to connect such an	such an entity to the ISTS and necessary	under Regulated Tariff Mechanism (RTM), and this
		entity to the ISTS and	augmentation for providing connection to	process should not be called out under TBCB, which
		necessary augmentation for	the ISTS, shall be constructed and	lengthy and cumbersome. Hence, to facilitate rapid
		providing connection to the	maintained by <u>PGCIL under regulated tariff</u>	execution and providing early access of ISTS power to
		ISTS, shall be constructed	mechanism at the cost of such entity;	Bulk Consumer, RTM option has to be exercised.
		and maintained by <u>a licensee</u>		Such transmission cost has to be converted into
		at the cost of such entity;		transmission tariff and same shall have to be obtained
				from the Bulk Consumer.
Provis	ions related to	o Clause 15.3- Transfer of Conn	ectivity	



Sr.	Clause no.	Existing Clause	Revised Clause / New Clause	Rationale
No.				
13	Clause	Any person which acquires	Any person which acquires 51% or more	This clause is creating ambiguity, request you to create
	15.3	51% or more shareholding	shareholding of the company or its	an unambiguous clause, which will be easy to
		of the company or its	subsidiary or affiliate company, of the	understand and contemplate.
		subsidiary or affiliate	company owning REGS or part thereof in	
		company owning REGS or	terms of Regulation 15.2, may after COD	
		part thereof in terms of	of such part, apply to the Nodal Agency for	
		Regulation 15.2, may after	transfer of Connectivity.	
		COD of such part, apply to		
		the Nodal Agency for		
		transfer of Connectivity.		
14	Clause	Conn-BG2 and Conn-BG3	Conn-BG2 and Conn-BG3 shall be	We request that BG should be returned just after
	16.2	shall be returned in five	returned within 30 days from the date of	commissioning of the projects, keeping BG for 5 years
		equal parts over five years	<u>commissioning</u> of corresponding	may hindered the smooth operation of Business.
		corresponding to the	generation capacity, which has been	
		generation capacity which	declared under commercial operation by	
		has been declared under	the Connectivity grantee.	
		commercial operation by		
		the Connectivity grantee.		
15	22.2 (a)	Connectivity grantees	Connectivity grantees covered under	There will be a scenario wherein Stage II connectivity
		covered under Regulation	Regulation 4.1 of these regulations shall	has been granted and due to certain reasons including
		4.1 of these	be deemed to have been granted GNA,	COVID, LTA has not been applied.
		regulations shall be deemed	equal to the quantum of Connectivity	
		to have been granted GNA,	from the start date of Connectivity.	Moreover, entities are strategizing the projects based
		equal to the quantum of	However, option regarding start date of	on the current connectivity regulations and procedures
			GNA would be given to those connectivity	and now there would be entire change of regime.



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No.					
		Connectivity from the start	grantees who already have been granted		
		date of Connectivity	Stage II connectivity and have not applied	In view of the above, it is requested that option to select	
			for LTA. Options include the start date of	(0-15 months) the start date of GNA would be provided	
			GNA would vary between 0 to 15 months	to the connectivity grantees.	
			from the start date of connectivity as opted		
			by the connectivity grantee		
16	22.2 (D)	Entities covered under	Entities covered under Regulation 4.1 and	We request that such entities covered under clause 4.2	
		Regulation 4.1 and clause	clause (iii) of Regulation 17.1 of these	and 17.1 (III) should not have to pay one-time GNA,	
		(iii) of Regulation	regulations shall furnish one time GNA	instead, such charges have to make part of pooled	
		17.1 of these regulations	charge for Rs. One lakh per MW for the	system.	
		shall furnish one-time GNA	quantum of GNA one month prior to the	Additionally, there is no rationale mentioned in	
		charge for Rs. One lakh per	start date of GNA.	Explanatory Memorandum for such requirement.	
		MW for the quantum of			
		GNA one month prior to the			
		start date of GNA.			
Provis	ions related t	o Clause 26.1 – Eligibility for Te	mporary GNA		
17	Clause	As buyers,	As buyers,	There may be instances, wherein Distribution Utility	
	26.1	(i) Distribution licensee	(i) Distribution licensee directly connected	connected with STU network may seek T-GNA. To fulfill	
		directly connected to ISTS;	to ISTS and Connected through State	such conditions, they are required to make eligible for	
			Transmission Utility;	T-GNA under this clause.	
18	New		Generating Station / ESS for part	In accordance with the Draft regulation 26.1, T-GNA	
	Clause to		connectivity granted with ATS, till the ATS	propose to be granted to buyer/Trading	
	be		comes into operation.	Licensee/Power Exchanges, we suggest that the T-GNA	
	inserted			should also be allowed to be granted to generating	
	after				



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No.				
	clause			stations/ESS. The rationale behind our suggestion is as
	26.1 (C)			under:
				For e.g.: - 1000 MW generator applied for connectivity,
				after system studies, kt is found that 500 MW can be
				injected into existing system and rest 500 MW, there
				would be requirement of ATS, which may take sizable
				time to come into operation. In such case, we suggest
				that 1000 MW connectivity shall be allowed and 500
				MW GNA to be allowed immediately and rest 500 MW
				can be allowed with the commissioning of such ATS.
				Such 1000 MW generator should be allowed to grant T-
				GNA till such period.
				Additionally, while interconnection study as per clause
				6, ATS requirement may be assessed, Such ATS may not
				be at immediate connectivity pooling point, but at
				beyond the pooling point. Now it may be possible that
				immediate connectivity may be feasible, but as ATS
				beyond pooling substation is required, and due to this
				reason connectivity will not be effective and hence, CTU
				will not allow interconnection till ATS beyond pooling
				station gets implemented. In view of above, we request
				you to grant immediate connectivity during such
				scenario and so that power can flow under T-GNA.



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No.					
18	Clause 38,	Regarding Stage	- 1	Priority to be given to Stage I connectivity	Most of the entities are under different stages of
	Arrangem	connectivity grantee		grantees	conceptualization of their power projects and already
	ent of				have invested a lot by obtaining Stage I connectivity
	Transition				under the current connectivity regulations and
	(Additional				procedures issued by the Hon'ble Commission.
	insertion				
	under				Therefore, it is requested to provide priority to those
	clause 38)				entities while granting connectivity under this
					regulation, as this regulation has been devised to award
					connectivity based on Installed capacity and not based
					on LOA/PPA. Similarly, the Stage I connectivity under
					current regulation is being awarded based on Installed
					Capacity.
					We understand that Draft GNA has proposed the
					concept of providing Grid Connectivity based on
					Installed Capacity and other requirements such as
					PPA/LOA have been gone away, while coming in to force
					of this regulation.
					In previous regime, Connectivity have been provided to
					RE developers in two stages, in 1st Stage connectivity
					have been provided based on installed capacity and
					subsequently, Stage II connectivity have been provided
					based on LOA/PPA.



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				In the draft GNA, transition of connectivity, LTA, and
				MTOA have been explained, whereas, it has not been
				clarified that how transition of Stage I connectivity
				grantee will take place, as these Stage I grantees have
				already paid Grid connectivity fee to obtain Grid
				Connectivity.
19	Clause	The transmission charges	The transmission charges and losses for	However, during workshop conducted by CERC on Draft
	40.1	and losses for use of the	use of the inter-State transmission system	GNA dated 3 rd Feb 2022, it has been clarified that
		inter-State transmission	shall be shared among consuming entities	Storage projects, during charging should not be counted
		system shall be shared	of ISTS in accordance with the Sharing	as consuming entity. further, we are raising the written
		among <u>buying entities</u> of	Regulations.	clarification for the same.
		ISTS in accordance with the		
		Sharing Regulations.		It is to be noted that in case of Standalone storage
				projects draw power and supply the same in different
				hours to ultimate buying entity.
				Transmission charges for the same must be borne by
				ultimate buying entity.
				We would like to draw your kind attention towards
				situation, wherein Standalone Storage stores energy to
				deliver the same in other time period, it may be
				interpreted by other stakeholders that Standalone
				Storage is buying power to deliver the same in other

CIN: U40109TG2000FTC034990



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No.						
				time block, whereas, Standalone Storage is only		
			performing function of energy shift.			
				Hence, we request you to clarify that Standalone		
			Storage should not have to be borne transmission			
				charges in such scenarios.		
20	MoP orders on ISTS waiver need to be considered within GNA framework					
	One of the challenges in the proposed GNA framework is how to implement the ISTS waiver provisions for RE and energy storage solutions as					

One of the challenges in the proposed GNA framework is how to implement the ISTS waiver provisions for RE and energy storage solutions as per MoP notification. The same has been recognized by CERC during the Stakeholder call. So CERC requested all the Stakeholders to propose their views on how to implement ISTS waiver in proposed GNA framework. In view of same, we are submitting our brief views in the <u>Appendix-I</u>. We shall submit our detailed views at the time of CERC sharing regulations amendment.

CIN: U40109TG2000FTC034990



APPENDIX I: Implementation of Ministry of Power (MoP) Transmission Waiver Order dated 23rd, 30th November 2021 under GNA Regime

In the current regime ISTS charges are waived for RE for the quantum corresponding to the projects meeting MoP ISTS waiver notifications. There is no challenge to identify such sources as LTA quantum, in the current regime, is sum of all LT contracts including such waiver-based contracts. However, GNA quantum is delinked from the contracts, so mapping contracted capacity with the GNA capacity is not possible, making it difficult to implement ISTS waiver provision.

We propose that GNA quantum may be bifurcated into parts, in proportion to the energy drawl (in MU) by the entity from non-Waiver based sources and Waiver based sources. The proportion of GNA corresponding to non-Waiver based sources will only be considered for Sharing of ISTS charges.

A simple illustration is provided below:

	Actual GNA, in MW	Drawl source	Drawl during the month, in MU	GNA considered for Sharing of ISTS charges, in MW
	а			c=a*b1/(b1+b2)
State A	10,000	From non-waiver sources (b1) #	5,100	8,095
State A		From waiver sources (b2) @	1,200	
State B	12,000	From non-waiver sources (b1)	5,200	7,341
State B		From waiver sources (b2)	3,300	7,541

[#] Include non-RE and Solar and Wind commissioned after June'25"

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[@] Include Solar and Wind sources commissioned before June'25 as per MoP notification dt. 23.11.2021"